

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 15**  
**(IB)-1248(PB)/2018**

**IN THE MATTER OF:**

Shinoj Koshy

.... Petitioner/Applicant

v.

M/s. Granite Gate Properties Pvt. Ltd.

.... Respondent

**Order Under Section 7 of Insolvency & Bankruptcy Code (CIRP)**

**Order delivered on 03.08.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN**  
**HON. ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP

For NOIDA Authority

For the Applicant

Mr. Sahil sethi and Mr. Gitesh chopra, Advs.

Mr. Rachit Mittal Adv.

Mr. Gaurav Gupta and Mr. Samyak Gangwal,  
Advs. In IA 2837/2021

**ORDER**

**IA-3276/2021**

Application disposed of in terms of settlement deed.

**Inv. A-2837/2021**

Disposed of in view of the order passed in IA-3276/2021.

— sd —

**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

— sd —

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**